

**CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH**

OA/310/01662/2015

Dated Friday the 2nd day of November, Two Thousand Eighteen

PRESENT

Hon'ble Mr. R.Ramanujam, Member(A)

A.Ramesh Kumar,
S/o Ayyanar,
No.5 A Uppukara Street,
Ariyankuppam, Pondicherry 605 007. Applicant

By Advocate M/s B.Balavijayan

Vs.

1. Union of India,
Rep., by its Chief Secretary,
Government of Puducherry,
Chief Secretariat, Pondicherry.

2.The Secretary,
Department of Personnel & Administrative Reforms,
Government of Puducherry, Chief Secretariat,
Pondicherry.

3.The Under Secretary to Government,
Department of Personnel & Administrative Reforms,
Government of Puducherry, Chief Secretariat,
Pondicherry. Respondents

By Advocate Mr.R.Syed Mustafa

ORDER**Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)**

No representation for the applicant. Heard counsel for the respondents who submits that the OA had become infructuous as the applicant had been granted appointment to the post of Upper Division Clerk by an order dated 01.03.2016.

2. On perusal, it is seen that this Tribunal had passed an interim order on 08.12.2015 relying on the judgement of J.Kumaran Vs. UOI [MLJ (2015) 2, Volume 289] to the effect that the respondents shall not insist upon residence certificate from the applicant.

3. As it is submitted that the respondents have since issued the appointment order to the applicant by an order dated 01.03.2016, no useful purpose would be served by keeping the matter pending in this Tribunal. Accordingly, the OA is dismissed as infructuous.

(R.Ramanujam)
Member(A)
02.11.2018

M.T.